

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA

UNSTARRED QUESTION NO. 2023

TO BE ANSWERED ON THURSDAY, THE 05th AUGUST, 2021

Holidays in Judiciary

2023# Dr. KIRODI LAL MEENA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there are more holidays in the Judiciary in comparison to Legislature and Executive and if so, the details thereof;
- (b) whether initiatives like reducing the number of holidays, opening of courts on sundays, filling up vacancies of Judges and limiting the number of hearing would help in clearing all pending cases; and
- (c) if so, the steps being taken/ proposed to be taken by Government to settle pending cases?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a) to (c) : Working days/hours and duration of vacations in the Supreme Court and in the High Courts are regulated by the rules framed by the respective Courts. The working days as well as working hours of the District/Subordinate Courts are regulated by the respective High Court in consultation with the State Government.

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Disposal of cases pending in courts is within the domain of Judiciary. Though Government has no role in disposal of cases in courts, the Central Government is committed to speedy disposal of cases and reduction in pendency. The Government has adopted a co-ordinated approach to assist judiciary for phased liquidation of arrears and pendency in judicial systems, through various strategic initiatives like improving the infrastructure for courts including computerisation, increase in strength of judicial officers/judges and filling up of vacant positions in High Courts/Supreme Court, policy and legislative measures in areas prone to excessive litigation, repeal of outdated and archaic laws, initiatives to fast track special type of cases and emphasis on Alternate Dispute Resolution etc.

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